

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-1986/2003

New Delhi this the 18th day of August, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri S.K. Naik, Member(A)

Itwari, (D. Safai Jamadar), S/o Sh. Hallu Ram, R/o 151/5, Minto Bridge, Railway Colony, New Delhi.

Applicant

(through Sh. U.Srivastava, Advocate)

Versus

 Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.

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- 2. The D.R.M.,
 Delhi, Northern Railway,
 Estate Entry Road,
 New Delhi.
- 3. The Divl. Personal Officer, DRM Office, Northern Railway, New Delhi.
- 4. The Chief Medical Superintendent, Main Hospital, New Delhi.
- The Chief Health Inspector, Delhi, Kishan Ganj, Delhi.
- 6. Sh. Dharma, S/o Sh. Chander, Safai Jamadar, Delhi Kishan Ganj, Delhi

.... Respondents

(The respondent No.6 may be served the notice through the respondent No.5)

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

After making the submissions, learned counsel for the applicant stated that he has already submitted a representation, a copy of which is Annexure A/6. He has

18 Ag

submitted a representation through the Uttariya Railway Mazdoor Union but it is conceded that applicant himself within one week will submit a representation to the Divisional Railway Manager.

- 2, At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to give a show cause notice to the respondents while disposing of the present application. is directed that Respondent No.2, if representation made by the applicant within a week, would consider is same and pass an appropriate speaking order within two months from the receipt of the same and communicate to the applicant.
 - 3. O.A. is disposed of as aforesaid.
- 4. In case the applicant has any grievance thereafter he can take recourse under the law.

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(S.K. Naik)
Member(A)

(V.S. Aggarwal)
Chairman

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